

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13027/01/2021-US.II
Government of India
Ministry of Law & Justice
Department of Justice
(Appointments Division)

Jaisalmer House,
26, Man Singh Road,
New Delhi-110 011.

Dated: 3rd November, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint Shri Aditya Kumar Mohapatra, to be a Judge of the Orissa High Court, with effect from the date he assumes charge of his office.

MJP
03/11/2021

(Rajinder Kashyap)

Additional Secretary to the Government of India

Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi.

No. No. K-13027/01/2021-US.II

Dated: 03.11.2021

Copy to:-

- 1 Shri Aditya Kumar Mohapatra, Advocate, C/o the Registrar General, Orissa High Court, Cuttack.
- 2 The Secretary to Governor, Odisha, Bhubaneswar.
- 3 The Secretary to Chief Minister, Odisha, Bhubaneswar.
- 4 The Secretary to the Chief Justice, Orissa High Court, Cuttack.
- 5 The Chief Secretary, Government of Odisha, Bhubaneswar.
- 6 The Registrar General, Orissa High Court, Cuttack.
- 7 The Accountant General, Odisha, Bhubaneswar.
- 8 The President's Secretariat, (CA.II Section), New Delhi.
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/ PPS to Secretary (Justice).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).

Arun Aggarwal 3/11/21.
(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 2338 3037.

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No. K-13021/01/2020-US.II
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Ministry of Law & Justice
Department of Justice
(Appointments Division)

Jaisalmer House,
26, Man Singh Road,
New Delhi-110 011.

Dated: 3rd November, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint S/Shri (i) Mohan Lal and (ii) Mohd Akram Chowdhary, to be Judges of the High Court of Jammu & Kashmir and Ladakh, in that order of seniority, with effect from the date they assume charge of their respective offices.

MJP
03/11/2021

(Rajinder Kashyap)

Additional Secretary to the Government of India

Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi.

No. No. K-13021/01/202)-US.II

Dated: 03.11.2021.

Copy to:-

- 1 S/Shri (i) Mohan Lal and (ii) Mohd Akram Chowdhary, Judicial Officers, C/o the Registrar General, High Court of Jammu & Kashmir and Ladakh, Jammu/Srinagar.
- 2 The Principal Secretary to Lt. Governor, Union Territory of Jammu and Kashmir, Jammu/Srinagar.
- 3 The Secretary to Lt. Governor, Union Territory of Ladakh, Leh.
- 4 The Secretary to the Chief Justice, High Court of Jammu & Kashmir and Ladakh, Jammu/Srinagar.
- 5 The Chief Secretary, Government of Jammu & Kashmir, Jammu/Srinagar.
6. The Commissioner Secretary, Government of Ladakh, Leh.
- 7 The Registrar General, High Court of Jammu & Kashmir and Ladakh, Jammu/Srinagar.
8. The Director Financial, Union Territory of Jammu & Kashmir, Jammu/Srinagar and Union Territory of Ladakh, Leh.
9. The President`s Secretariat, (CA.II Section), New Delhi.
10. PS to Principal Secretary to the Prime Minister, New Delhi.
11. Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
12. PS to ML&J/ PPS to Secretary (Justice).
13. Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).

Arun Aggarwal 31/11/2021

(Arun Kumar Aggarwal)

Section Officer (Appointments)

Tele: 2338 3037.

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26, Man Singh Road,
New Delhi-110 011.

Dated: 3rd November, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint S/Shri (i) Anant Ramanath Hegde, (ii) Siddaiah Rachaiah and (iii) Smt. Kannankuzhyil Sreedharan Hemalekha, to be Additional Judges of the Karnataka High Court, in that order of seniority, for a period of two years with effect from the date they assume charge of their respective offices.

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03/11/2021.

(Rajinder Kashyap)

Additional Secretary to the Government of India
Tele: 2338 3037

To
The Manager,
Government of India Press,
Minto Road,
New Delhi.

No. K-13023/01/2021-US.I

Dated 03.11.2021

Copy to:-

- 1 S/Shri (i) Anant Ramanath Hegde, (ii) Siddaiah Rachaiah and (iii) Smt. Kannankuzhyil Sreedharan Hemalekha, Advocates, C/o the Registrar General, Karnataka High Court, Bengaluru.
- 2 The Secretary to Governor, Karnataka, Bengaluru.
- 3 The Secretary to Chief Minister, Karnataka, Bengaluru.
- 4 The Secretary to the Chief Justice, Karnataka High Court, Bengaluru.
- 5 The Chief Secretary, Karnataka, Bengaluru.
- 6 The Registrar General, Karnataka High Court, Bengaluru.
- 7 The Accountant General, Karnataka, Bengaluru.
- 8 The President's Secretariat, (CA.II Section), New Delhi.
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/ PPS to Secretary (Justice).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).

Arun Aggarwal 3/11/21.
(Arun Kumar Aggarwal)
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